

Central Administrative Tribunal, Lucknow Bench, Lucknow

ORIGINAL APPLICATION No.7/2007

This the 21st day of August, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)

Javind aged about 51 years S/o Late Kedari, Village Panhainapur , Post Bele Mau Khan, Police Station Hargaon Distt. Sitapur U.P.

.....Applicant

By Advocate: Shri M.A. Siddiqui.

Versus.

1. Union of India, through the General Manager, North Eastern Railway, Gorakhpur U.P.
2. The D.R.M., N.E. Railway, Ashok Marg, Lucknow.
3. The Senior D.P.O., N.E. Railway, Lucknow.
4. Shri Samiullah S/o Shri Rahmatullah under SS/LJN.

.....Respondents

By Advocate: Sri Ajmal Khan.

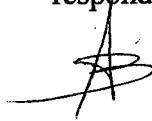
ORDER (Oral)

Hon'ble Ms. Sadhna Srivastava, Member (J)

The main relief claimed by the applicant is to issue a direction to respondents to decide representation of the applicant filed as Annexure-A-9 and Annexure-A-11.

2. The facts as stated in the OA are that the applicant had worked as casual labour from 6.1.1974 to 1999. The applicant was medically examined for regularization during the year 1997. The respondents issued a list of candidates for holding the screening test. In the said list applicant's name was there but, till date he has not been regularized. He filed a representation before the respondents but no order has been passed. He was declared fit in A-2 category also by Sr. D.M.L., North Eastern Railway on 8.8.2003.

3. At the outset, the counsel for applicant stated that a direction may be given to the respondents to decide the representation of the applicant pending before the respondents within the stipulated period. This prayer of the applicant has not been



opposed by the learned counsel for respondents. Having said so, the respondents are hereby directed to examine the case of the applicant in the light of documents being submitted by the applicant with his representation thereafter, pass a reasoned and speaking order in accordance with law treating the OA also as another representation of the applicant within a period of three months from the date of receipt of the copy of this order. It is needless to say that I do not express any opinion on the merits of the case. The OA is disposed of with the above direction. No order as to costs.



(Ms. Sadhna Srivastava)
Member (J)

Amit/-